

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**COURT-III**

(IB)-273(ND)/2017

**IN THE MATTER OF:**

**Mr. Ramji Lal Ram Saroop (P) Ltd.**

.....PETITIONER

Vs.

**M/s. Newcon Engineering (P) Ltd.**

.... RESPONDENT

**SECTION :**

**Under Section 9 IBC Code, 2016**

**Order delivered on 24.8.2017**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**


**For the Petitioner : -**

**For the Respondent : -**

**ORDER**

None appears for the petitioner. From the perusal of the record, it is seen that the matter was posted on 16.8.2017 on which day also, there was no appearance on the part of the petitioner.

Since matters under IBC, 2016 are time bound, this Tribunal is not inclined to give further adjournment for the petitioner to prosecute the petitioner. Hence, this Tribunal is constrained to dismiss this petition for non-appearance on the part of the petitioner. Let the file be consigned to records after completing the necessary formalities.

  
**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

24.8.2017  
Surjit